

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH

AT HYDERABAD

OA. 295/99

dt. 22-2-99

Between

1. B. Satyavasudeva Rao
2. P. Sampathi Rao
3. Na Somunaidu : Applicants

and

1. Divnl. Rly. Manager (Personnel)
SE Rly, Waltair Division
Visakhapatnam

2. Regional Employment Officer
Employment Exchange
Maharanipeta
Visakhapatnam : Respondents

Counsel for the applicants : M. Kesava Rao
Advocate

Counsel for the respondents-1 : CV. Malla Reddy
SC for Railways

Counsel for the respondent-2 : P. Naveen Rao
SC for AP State Govt.

Coram

Hon. Mr. Justice D.H. Nasir, VC

Hon. Mr. H. Rajendra Prasad, M(A)

OA.295/99

at.22-2-1999

Order

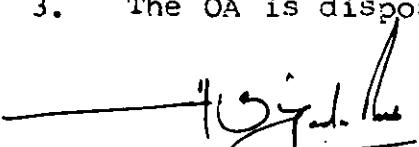
Oral order (per Hon. Mr. Justice D.H. Nasir, VC)

Heard the learned counsel for the rival parties.

1. The applicants' main grievance is that they have not been permitted to appear at the examination which is to be held in very near future for the post of Gangman/Trackman in the office of Respondent No.1 on the ground that their names have not been sponsored by the Employment Exchange. It is well settled by now that no candidate should be disallowed from appearing at the interview/test merely because their names have not been sponsored by the Employment Exchange provided they satisfy the basic eligibility criteria.

2. It is therefore hereby directed that the Respondent No.1 shall allow the applicants to appear at the interview/examination irrespective of the fact whether or not they have been sponsored by the Employment Exchange provided the applicants satisfy the basic eligibility criteria.

3. The OA is disposed of accordingly. No costs.


(H. Rajendra Prasad)
Member (Admn.)


(D.H. Nasir)
Vice Chairman

Dated : 22 February 99
Dictated in Open Court

